

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S THWINK BIG CONTENT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S THWINK BIG CONTENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20.04.2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74993MH2018PTC308308
5.	Address of the registered office and principal office (if any) of corporate debtor	Manek Mahal,6th Floor, 90, Veer Nariman Road, Churchgate. Mumbai, Maharashtra-400020.
6.	Insolvency commencement date in respect of corporate debtor	July 29, 2024 NCLT, Mumbai Bench passed Order dated July 26, 2024 in CP(IB)/113/(MB)/2024. Order received by Interim Resolution Professional on July 29, 2024 .
7.	Estimated date of closure of insolvency resolution process	January 24, 2025 (180days from the date of commencement of CIRP i.e. July 29, 2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Truee IPE Private Limited IBBI/IPE-0151/IPA-1/2023-24/50052 AFA Valid Till 30/06/2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-501, Ganesh Meridian, Opp. High Court, S. G. Road, Ahmedabad – 380060. Email:cirp.thwinkbig@gmail.com; jain_cp@yahoo.com;
10.	Address and e-mail to be used for correspondence with the interim resolution professional	112, 1 st Floor, Rex Chamber, Ballard Estate, Walchand Hira Chand Marg, Fort, Mumbai-400001 Email:cirp.thwinkbig@gmail.com,jain_cp@yahoo.com
11.	Last date for submission of claims	August 11, 2024 i.e., 14 days from appointment date of CIRP order received on July 29, 2024 .
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	i) Weblink:www.ibbi.gov.in/home/downloads ii) Physical Address:same as mentioned in point 10 and iii) Email IRP:cirp.thwinkbig@gmail.com,jain_cp@yahoo.com; iv) website at:www.trueipe.com, www.t-ipe.com Not Applicable


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/S THWINK BIG CONTENT PRIVATE LIMITED** on **July 26, 2024**. The order received by interim Resolution Professional on **July 29, 2024**.

The creditors of **M/S THWINK BIG CONTENT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **August 11, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Chandra Prakash Jain
Whole Time Director
For, M/s Truee IPE Pvt Ltd, Interim
Resolution Professional of
M/S THWINK BIG CONTENT PRIVATE LIMITED
IBBI No. IBBI/IPE-0151/IPA-1/2023-24/50052
AFA Valid till 30.06.2025



Place: Mumbai
Date:31.07.2024